

Item-22

M.A. 740/2003 in M.A. 741/2003
O.A. 2983/2002

4.4.2003

Present: Shri S.M.Arif, counsel for the respondents.

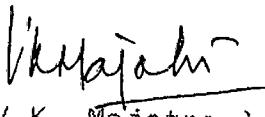
M.A. 740/2003

On 18.11.2002, O.A. 2983/2002 was disposed of with the following directions:

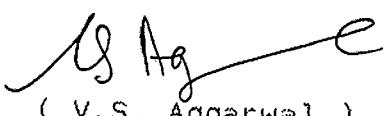
"At this stage when appeal is pending for last so many years, we dispose of the present application with a direction that respondent No.2, Superintendent of Post Office will dispose of the pending appeal preferably within four months from the date of receipt of a certified copy of this order in accordance with law. Order is made accordingly. No costs."

On behalf of respondents, it is claimed that the said order should be recalled on the premise that the appeal of the applicant had already been decided on 6.3.97 and the applicant had been informed about the same.

At this stage, if that be so, the order need not be recalled except that it is clarified that if the appeal has already been decided, it is not to be re-decided. M.A. is disposed of. Applicant should be informed of this fact through the counsel by the Registry.


(V.K. Majotra)

Member (A)


(V.S. Aggarwal)
Chairman.

/dkm/